

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 103
In
IB-348(ND)/2024

IN THE MATTER OF:

M.K. JAIN AND ORS

.... Petitioner/Applicant

Vs.

KRRISH REALTECH PVT. LTD.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the FC

: Mr. Vipul Wadhwa Adv.

ORDER

Due to paucity of time, the matter is adjourned to **16.07.2024.**

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik